NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) No.745/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

Name of the Company		K N Choudhury-Vs-Nuddea Plantations Ltd.		
Under Section		9 IBC		· · · · · · · · · · · · · · · · · · ·
SI.	Name & Designation of Authorized		Appearing on behalf of	Signature with
No.	Representative (IN CAPITAL LETTERS)			date

1 MADHU SUDAN SARKAR.

ADVOCATE

operational creditor M.s. some

2. MOUSANJIT SARKER

ADVOCATE

ORDER

11

Mostlere Advacate.

- Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.
- Ld. Counsel appearing on behalf of the operational creditor brought to my notice that notice of admission issued by order dated 10/01/2018 has been served on the corporate debtor by way of e-mail. The affidavit of service produced by the operational creditor shows that the notice of admission sent to the address of the corporate debtor is corroborating with the address in the Corporate Master Data, Annexure 11, attached to the application and therefore, effective service on the corporate debtor is declared sufficient. Nobody represented from the corporate debtor's side.

List it on 19/02/2018.

(Jinan K.R.) Member (J)

Sd